## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

(IB)-362/(ND)/2017

In the matter of:

M/s. Fosesco India Ltd.

..PETITIONER

Vs.

M/s. Fenace Auto Ltd.

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 09.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Vatsala Singh, Advocate

Mr. Mohinder Vig, Advocate

For the Respondent/Corporate Debtor : -

## **ORDER**

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to take notice of this application on the Corporate Debtor within a period of one week from today (9.10.2017).

An affidavit of service shall be duly filed by the petitioner along with the Tracking Report and proof of service, if taken personally.

On receipt of notice, the Corporate Debtor will show cause as to why this petition should not be admitted.

List on 26.10.2017.

Dasti process is allowed.

R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 9.10.2017